

# The Orissa Gazette

## EXTRAORDINARY

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No. 24

CUTTACK, SATURDAY, JULY 29, 1944

### LAW DEPARTMENT NOTIFICATION

*The 28th July 1944*

**No. 3080-L.**—The following Act, having been assented to in His Majesty's name by the Governor of Orissa on the 27th July 1944, is hereby published for general information :—

#### ORISSA ACT XII OF 1944

### THE ORISSA LEGISLATIVE ASSEMBLY SALARIES AND ALLOWANCES (TEMPORARY REPEAL) ACT, 1944

AN ACT TO REPEAL TEMPORARILY THE ORISSA LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S SALARIES ACT, 1937, AND THE ORISSA LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES ACT, 1938

Preamble

**WHEREAS** the Governor of Orissa has, by a Proclamation under section 93 of the Government of India Act, 1935, assumed to himself all powers vested by or under the said Act, in the Provincial Legislature ;

AND WHEREAS the provisions of the Act aforesaid relating to salaries of the Speaker and the Deputy Speaker and salaries and allowances of members of the Legislative Assembly have been suspended by the Proclamation aforesaid ;

AND WHEREAS it is expedient that the provisions of Orissa Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937, and the Orissa Legislative Assembly Members' Salaries and Allowances Act 1938, should cease to have effect during the period the Proclamation aforesaid continues in force ;

NOW, THEREFORE, the Governor of Orissa, in exercise of the legislative powers assumed to himself by the Proclamation aforesaid, hereby enacts as follows :—

Short title  
and com-  
mencement

1. (1) This Act may be called the Orissa Legislative Assembly Salaries and Allowances (Temporary Repeal) Act, 1944.

(2) It shall come into force on the 1st August 1944.

Temporary  
repeal of  
Orissa Act  
IV of 1937  
and Orissa  
Act II of  
1938

2. So long as the Proclamation under section 93 of the Government of India Act, 1935, issued by the Governor of Orissa on the 30th day of June 1944, continues in force, the Orissa Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937 and the Orissa Legislative Assembly Members' Salaries and Allowances Act, 1938, shall be deemed to have been repealed.

By order of the Governor  
C. G. NAIR  
Secretary to Government